

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:24  
ANSWERED ON:24.02.2010  
REVIEW OF TEACHERS TRAINING PROGRAMME  
Bais Shri Ramesh

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has any proposal to review the existing teachers training programme and its curriculum ;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to amend the National Council for Teachers Education (NCTE) Act;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which the said amendment is likely to be made alongwith the details thereof?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

- (a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 24 FOR ANSWER ON 24th EBRUARY, 2010 ASKED BY SHRI RAMESH BAIS REGARDING 'REVIEW OF TEACHERS TRAINING PROGRAMME'

(a) and (b) The Government has undertaken a review of the Curriculum Framework on Teacher Education of 1998 and decided to prepare a new Framework with a view to align it with the guiding principles and philosophy laid down in the National Curriculum Framework (NCF), 2005, recent developments that have taken place in the field of teacher education, and the enactment of the Right of Children to Free and Compulsory Education Act, 2009. The curriculum and content of existing programmes on teacher education would undergo a change based on the new Framework.

(c) and (d) The Government proposes to amend the National Council of Teacher Education (NCTE) Act, 1993 in order to clarify that the NCTE Act applies to schools and teachers of schools, and thus, the minimum qualification laid down by the NCTE for appointment of teachers in schools shall be binding on all State Governments/UTs. The clarification through the proposed amendment became imperative since the Supreme Court in a recent judgement had held that the NCTE Act does not apply to ordinary educational institutions such as schools and accordingly, in the matter of qualification of teachers for schools, the NCTE Act would not be binding on the State Governments.

(e) The proposed amendments to the NCTE Act, 1993 are likely to be placed before both Houses of the Parliament in its ensuing session.